

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5634
ANSWERED ON:07.09.2011
CBI ACTION AGAINST HAWALA DEALERS
Ram Shri Purnmasi

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Income Tax Department has handed over 15000 conversations of two Delhi based hawala dealers tapped with corporate lobbyist to CBI;
- (b) if so, the action taken by CBI against dealers and others in the matter; and
- (c) the reasons for not making the tapes public?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) : Income Tax Department has handed over to CBI electronic copies of recordings of intercepted calls of two Delhi based entry operators in connection with investigation of 2G Spectrum Case.
- (b) : The 2G Spectrum case is under various stages of investigation. Officers of DGIT (Investigation) had conducted a survey of the offices of the aforesaid 2 persons on 11.04.2011 regarding tax related issues. CBI team also joined the survey for a short while on being informed by Income Tax Department in connection with its investigations of 2G Spectrum case.
- (c) : Disclosure of the information at this stage may hamper the investigation. Moreover, the matter relating to making telephonic interceptions public is sub-judice.